

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

* * *

O.A. NO. 2195/92

Date of Decision : 28.8.92

Shri R.K. Kaura

...Applicant

Vs.

Union of India & Ors.

...Respondents

CORAM

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...

For the Respondent

...None

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT

The applicant has earlier filed OA No. 1961/90 and the same relief was decided by the order dt. 14.5.1991. The applicant filed CCP No. 249/91 which was withdrawn by the applicant and dismissed. Again the applicant filed CCP 36/92 which was dismissed by the order dt. 20.1.1992, which is reproduced below :-

"We are satisfied on a perusal of the order that the judgement of the Tribunal has been complied with in that the respondents have made an attempt to trace out the records and found themselves unsuccessful. It is not, therefore, possible to take the view that the respondents have disobeyed the directions of the Tribunal. The petitioner, however, submitted that he knows where the records are available. If that is true, nothing prevented him and nothing even now prevents him to apprise the concerned authorities as to where the records really lay and to help them to trace the records.

With these observations, we drop the proceedings."

In the present application, the applicant again prays that the judgement given in OA No. 1961/90 be directed to be complied with. This application is, therefore, not maintainable and is dismissed as not maintainable at the com. stage file

AKS

J.P. SHARMA
MEMBER (J)